

PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

SUB: NATIONAL COMPANY LAW TRIBUNAL (NCLT) – Appointment of Sri Bikki Raveendra Babu, Prl. District and Sessions Judge, Krishna at Machilipatnam as Member (Judicial), in National Company Law Tribunal (NCLT) – Orders of the Government of India received - Relief arrangements - Relief arrangements - ORDERS - ISSUED.

- REF:**
- 1 Notification No. 12023/03/2013-Ad-IV, dated 10.08.2015 from the Under Secretary to the Government of India, Ministry of Corporate Affairs, New Delhi.
 - 2 High Court's letter ROC No: 4967/2015-B.Spl., dated: 20.08.2015.
 - 3 Letter Dis.No.Nil., dated 17.08.2015 from Sri B. Raveendra Babu, Prl. District and Sessions Judge, Krishna at Machilipatnam.
 - 4 Letter No.A-12023/03/2013-Ad-IV, dated 01.06.2016 from the Director, Government of India, Ministry of Corporate Affairs, New Delhi addressed to Sri B. Raveendra Babu, Prl. District and Sessions Judge, Krishna at Machilipatnam.
 - 5 Letter dated: 03.06.2016, from Sri Bikki Raveendra Babu, Prl. District and Sessions Judge, Krishna at Machilipatnam.

ORDER ROC.NO.4967/2016-B.SPL., DATED 06.06.2016

Sri Bikki Raveendra Babu, Prl. District and Sessions Judge, Krishna at Machilipatnam, submitted an application in the reference 5th read above, stating that he is appointed as Member (Judicial), National Company Law Tribunal and requested the High Court to issue necessary relief arrangements w.e.f. After Noon of 08.06.2016.

Upon considering the above request of Sri Bikki Raveendra Babu and Rule (30) of Andhra pradesh State and Subordinate Service Rules, 1996 and Section 413 (2) of Chapter XVII of Companies Act, the High Court is pleased to pass the following Order:

Sri Bikki Raveendra Babu, Prl. District and Sessions Judge, Krishna at Machilipatnam, who has been appointed as Member (Judicial) in National Company Law Tribunal in the reference 4th read above, is hereby directed to hand over charge of his post to Smt. G. Anupama Chakravarthy, Judge, Mahila Court-cum-V Addl. District and Sessions Judge, Vijayawada, Krishna District and get himself relieved from the said post on the After Noon of 08.06.2016 and to proceed to take up his new appointment, as desired.

The Judge, Mahila Court-cum-V Addl. District and Sessions Judge, Vijayawada, Krishna District is placed in full additional charge of the post of Prl. District and Sessions Judge, Krishna at Machilipatnam, until further orders.


REGISTRAR (VIGILANCE)

1. The officer,
2. The Prl. Secretary to Hon'ble the Acting Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).

3. The Under Secretary to the Government of India, Ministry of Corporate Affairs, 5th Floor, 'A' Wing, Shastri Bhavan, Dr. R.P. Road, New Delhi – 110 001.
4. The President, Company Law Tribunal, NCLT, 6th Floor, Block No.3, Lodhi Road, CGO Complex, New Delhi – 110 003.
5. The Registrars and District Judge (Enquiries), High Court of Judicature at Hyderabad.
6. The Central Project Coordinator, High Court of Judicial Hyderabad.
(With request to instruct the concerned to upload the High Court's Proceedings in the High Court Official website)
7. The Secretary to Government, Law (L.A. & J – SC.F) Department, Government of Telangana, Hyderabad.
8. The Secretary to Government, Law (L.A. & J – SC.F) Department, Government of Andhra Pradesh, Hyderabad.
9. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
10. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
11. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad
12. The Prl. District and Sessions Judge, Krishna at Machilipatnam.
13. The I Addl. District and Sessions Judge, Krishna at Machilipatnam.
14. The Judge, Mahila Court-cum-V Addl. District and Sessions Judge, Vijayawada, Krishna District.
14. The District Treasury Officer, Krishna at Machilipatnam.
15. The Sub Treasury Officer, Vijayawada, Krishna District.
16. The Section Officers, High Court of Judicature at Hyderabad.

(a) B. Section, (b) Computer Section, (c) D-I Section, (d) D-II Buildings, (e) E. Section, (f) Enquiry Cell, (g) O.P. Cell, (h) Special Officers Section, (i) Vigilance Cell, and (j) Work Review Cell.

Spare+